

SECTION IVB Ch. Matter  
Listed on.  
Court No.  
IN THE SUPREME COURT OF INDIA Item No.  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO. 7739 OF  
2015

WITH PRAYER FOR INTERIM RELIEF

The District Development  
and Panchayat Officer, Bathinda & Ors. ...Petitioner(s)  
Versus  
Harnek Singh (Dead) ...Respondent(s)

OFFICE REPORT ON DEFAULT

The matter above mentioned was listed before the Ld. Registrar on 20.07.2016, when the following order was passed:-.

" Ld.counsel for the petitioner has failed to comply order dated 26.04.2016 in respect of the deceased sole respondent in spite of last chance granted. Therefore, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter."

It is submitted that no steps regarding deceased sole respondent was taken by the counsel for the petitioner so far.

Service of show cause notice is not complete.

The office report on default in the matter is listed before the Hon'ble Court (In Chamber).

Dated this the 1st day of August, 2016.

ASSISTANT REGISTRAR

Copy to :-Mr. Jagjit Singh Chhabra, Adv.

ASSISTANT REGISTRAR